

ITEM NO.12

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 536/2023

AJAY VERMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 06-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Prastut Dalvi, Adv.
Mr. Vaishnav Kirti Singh, Adv.
Mr. Durgesh Ramchandra Gupta, AOR
Mr. Ajay Verma, Adv.
Mr. Mayank Choudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice returnable in two weeks.
- 2 Since the validity of Section 437-A of the Code of Criminal Procedure 1973 is called into question, liberty to serve the office of the Attorney General for India.
- 3 On the request of Mr. Siddhartha Dave, senior counsel appearing on behalf of the petitioners, liberty is granted to delete the Respondent Nos 2 to 37 from the array of parties.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR